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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1583/(MAH)/2017

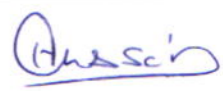
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Noble Corporation
V/s.
Kelvott (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
22.	Mussain Dholkanala	Advocate	
	i/b. Ganesh & Co.		
	Advocate for Noble Corp.		

ORDER

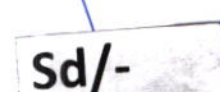
CP No. 1583/I&BP/NCLT/MB/MAH/2017

For the Petitioner's Counsel stated that the notice on today's hearing has not served upon the Corporate Debtor, list this matter on 02.01.2018 with a direction to the Petitioner's Counsel to serve notice upon the Corporate Debtor intimating next date of hearing as envisaged under Adjudicating Authority Rules and file affidavit on proof of service.

List this matter on 02.01.2018.



V. NALLASENAPATHY
Member (Technical)



B.S.V. PRAKASH KUMAR
Member (Judicial)